

Title: Regarding consideration of the Patents (Amendment) Bill.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I am on a point of order...*(Interruptions)*

MR. SPEAKER: There is no point of order during 'Zero Hour'....*(Interruptions)*

SHRI BASU DEB ACHARIA : Sir, I have given a notice for 'Zero Hour'. Today morning at 10 o'clock, we came to know that the Patents (Amendment) Bill is going to be taken up today. We have not been given any opportunity to move our amendments....*(Interruptions)*

MR. SPEAKER: Friends, may I request you all to co-operate with the Chair? Already a serial order is prepared and I go according to that order so that most of the Members will get an opportunity to speak.

...*(Interruptions)*

SHRI BASU DEB ACHARIA : No, Sir, I am on a point of order.

MR. SPEAKER: Shri Basu Deb Acharia, you are a senior Member. You should be aware that there is no point of order during 'Zero Hour'. Now, I am calling the name of Shri Yogi Aditya Nath....*(Interruptions)*

SHRI BASU DEB ACHARIA : This is a very important matter, Sir. This morning only the Bill has been circulated and it is going to be taken up today. We have not been given any opportunity to table our amendments. We should get time to table our amendments.

SHRI SHYAMACHARAN SHUKLA (MAHASAMUND): Sir, it should be taken up on Thursday, not today....*(Interruptions)*

MR. SPEAKER: I shall take it up afterwards.

SHRI BASU DEB ACHARIA : Sir, this morning only we got the Bill and it is being taken up today. We want that it should be taken up on Thursday because there is no time to move our amendments.

MR. SPEAKER: A question was raised by Shri Basu Deb Acharia regarding the Patents (Amendment) Bill. Since there is very short time, I would like to make a small announcement now. The decision to take up the Patents Bill today was taken in the Business Advisory Committee. It has been listed in today's List of Business as per the decision of the Business Advisory Committee. Since the Members have received copies of the Bill today morning, they can give notice of amendments till 2 p.m. The admissible notices would be circulated in the House.